

WP(C)No.358 of 2010

06.03.2014

HON'BLE THE CHIEF JUSTICE

Shri S Sen, Advocate, present for the petitioner.

Shri SC Shyam, Senior Advocate, present for the respondents.

List this matter for final hearing before the appropriate Bench (Hon'ble Mr Justice T Nandakumar Singh) on 18.03.2014.

CHIEF JUSTICE

dev  
06.03.14

WP(C)No.359 of 2010

06.03.2014

HON'BLE THE CHIEF JUSTICE

Shri S Sen, Advocate, present for the petitioner.

Shri SC Shyam, Senior Advocate, present for the respondents.

List this matter for final hearing before the appropriate Bench (Hon'ble Mr Justice T Nandakumar Singh) on 18.03.2014 along with WP(C)No. 358 of 2010.

CHIEF JUSTICE

dev  
06.03.14

WP(C)No.360 of 2010

06.03.2014

HON'BLE THE CHIEF JUSTICE

Shri S Sen, Advocate, present for the petitioner.

Shri SC Shyam, Senior Advocate, present for the respondents.

List this matter for final hearing before the appropriate Bench (Hon'ble Mr Justice T Nandakumar Singh) on 18.03.2014 along with WP(C)No. 358 of 2010.

CHIEF JUSTICE

dev  
06.03.14

**CONT.CAS(C) No. 30 of 2013**

**6.3.2014**

**HON'BLE THE CHIEF JUSTICE**

Shri S Sen Gupta, Advocate, holding brief for Shri R.Gurung, Advocate, present for the petitioners.

Shri. R Deb Nath, Advocate, present for the respondent No.2.

Respondent No.2 has already filed its response. It appears that respondent No.1, Shri L.B. Nuanthalb is not served with the notice.

Learned counsel for the petitioners prays for and is allowed further 4(four) weeks' time to get notice served DASTI (by hand) on the respondent No. 1 and to file affidavit of service.

List after 4(four) weeks.

**CHIEF JUSTICE**

S.Rynjah



**MC[WP(C) No. 42 of 2014**

**In WP(C) No. 54 of 2014**

**6.3.2014**

**HON'BLE THE CHIEF JUSTICE**

Shri HS Thangkhiew, Sr. Advocate, assisted by Shri N.Mozika, Advocate, present for the applicant.

Shri ND Chullai, Sr. GA, assisted by Shri KP Bhattacharjee, GA, present for the respondents No. 1 to 5.

Learned counsel for the respondents No. 1 to 5 prays for and is allowed 4(four) weeks' time to file the counter affidavit.

Issue notice to respondent No. 6, Shri Marcello Mawlot, who may also file his counter affidavit within a period of 4(four) weeks.

List after 4(four) weeks.

**CHIEF JUSTICE**

S.Rynjah

**WP(C) No. 52 of 2014**

**6.3.2014**

**HON'BLE THE CHIEF JUSTICE**

Shri S.Dey, Advocate, present for the petitioner.

Shri ND Chullai, Sr. GA, assisted by Shri KP Bhattacharjee, GA, present for the respondents No. 1 to 5.

Issue notice to respondent No. 6, State Bank of India, Polo Bazar Branch, through Branch Manager who may file counter affidavit within a period of 4(four) weeks.

List after 4(four) weeks. Meanwhile, other respondents may also file their counter affidavits.

**CHIEF JUSTICE**

S.Rynjah

**WP(C) No. 53 of 2014**

**6.3.2014**

**HON'BLE THE CHIEF JUSTICE**

Shri AH Hazarika, Advocate, present for the petitioner.

Shri ND Chullai, Sr. GA, assisted by Shri KP Bhattacharjee, GA,  
present for the respondents.

Learned counsel for the respondents prays for and is allowed  
3(three) weeks' time to file the counter affidavit.

List after 3(three) weeks.

**CHIEF JUSTICE**

S.Rynjah



**WP(C) No. 54 of 2014**

**6.3.2014**

**HON'BLE THE CHIEF JUSTICE**

Shri HS Thangkhiew, Sr. Advocate, assisted by Shri N.Mozika, Advocate, present for the petitioner.

Shri ND Chullai, Sr. GA, assisted by Shri KP Bhattacharjee, GA, present for the respondents No. 1 to 5.

Learned counsel for the respondents No. 1 to 5 prays for and is allowed 4(four) weeks' time to file the counter affidavit.

Issue notice to respondent No. 6, Shri Marcello Mawlot, who may also file his counter affidavit within a period of 4(four) weeks.

List after 4(four) weeks.

**CHIEF JUSTICE**

S.Rynjah

**WP(C) No. 55 of 2014**

**6.3.2014**

**HON'BLE THE CHIEF JUSTICE**

Shri AH Hazarika, Advocate, present for the petitioners.

Shri H. Kharmih, GA, present for the respondents.

Learned counsel for the respondents prays for and is allowed 4(four) weeks' time to file the counter affidavit.

List after 4(four) weeks.

It is observed that pendency of this writ petition shall not be a bar of making appointment of the candidates duly selected for the post of Gram Sevak.

**CHIEF JUSTICE**

S.Rynjah

**WP(C) No. 121 of 2013**

**6.3.2014**

**HON'BLE THE CHIEF JUSTICE**

Shri BK Deb Roy, Advocate, present for the petitioner.

Shri R.Deb Nath, CGC, present for the respondents.

Learned counsel for the petitioner prays for and is allowed further 4(four) weeks' time to file the rejoinder affidavit to the counter affidavit filed on behalf of the respondents.

List after 4(four) weeks.

**CHIEF JUSTICE**

S.Rynjah

**WP(C) No. 194 of 2013**

**6.3.2014**

**HON'BLE THE CHIEF JUSTICE**

Ms. R.Dhar, Advocate, present for the petitioner.

Mr. P.Nongbri, Advocate, present for the respondent No.1.

Learned counsel for the petitioner prays for and is allowed further 2(two) weeks' time to file the rejoinder affidavit.

List after 2(two) weeks.

**CHIEF JUSTICE**

S.Rynjah

**WP(C) No. 221 of 2013**

**6.3.2014**

**HON'BLE THE CHIEF JUSTICE**

Shri R.Sahu, Advocate, present for the petitioners.

Shri S.Dey, Advocate, present for the respondents No. 1 to 3.

Learned counsel for the respondents No. 1 to 3 prays for and is allowed further 2(two) weeks' time to file the counter affidavit.

List after 2(two) weeks.

**CHIEF JUSTICE**

S.Rynjah

**WP(C) No. 230 of 2013**

**6.3.2014**

**HON'BLE THE CHIEF JUSTICE**

Shri P.Nongbri, Advocate, present for the petitioners.

Shri R Deb Nath, CGC, present for the respondents.

Learned counsel for the respondents submitted that the respondent's file is misplaced. As such, copy of the counter affidavit could not be supplied to the petitioners on time. He prays for further 2(two) weeks' time to supply the copy of the counter affidavit to the petitioners.

Time sought to supply copy of the counter affidavit to the petitioners is allowed. The petitioners are allowed to file their rejoinder affidavit within a period of 3(three) weeks thereafter.

List after 5(five) weeks.

**CHIEF JUSTICE**

S.Rynjah



**WP(C) No. 361 of 2013**

**6.3.2014**

**HON'BLE THE CHIEF JUSTICE**

Mrs. S.Bhattacharjee, Advocate, present for the petitioner.

Mr. S Sen Gupta, GA, Advocate, present for the respondents No.1 to 6.

Ms. R.Colney, Advocate, present for the respondent No.7.

Learned counsel for the respondents No. 1 to 6 prays for and is allowed further 3(three) weeks' time to file the counter affidavit.

List after 3(three) weeks. Meanwhile, the petitioner is allowed to file rejoinder affidavit to the counter affidavit filed on behalf of respondent No. 7.

**CHIEF JUSTICE**

S.Rynjah





**WP(C) No. 318 of 2013**

**6.3.2014**

**HON'BLE THE CHIEF JUSTICE**

Ms. SG Momin, Advocate, present for the petitioner.

Mr. S.Sen Gupta, GA, present for the respondents No. 1 to 4.

Learned counsel for the petitioners prays for and is allowed further 2(two) weeks' time to file the rejoinder affidavit.

List after 2(two) weeks.

**CHIEF JUSTICE**

S.Rynjah

**WP(C) No. 322 of 2013**

**6.3.2014**

**HON'BLE THE CHIEF JUSTICE**

Shri H.Bezbarua, Advocate, present for the petitioners.

Shri. A.Khan, Advocate, present for the respondents.

Learned counsel for the petitioners prays for and is allowed further 3(three) weeks' time to file the rejoinder affidavit to the counter affidavit filed on behalf of the respondents.

List after 3(three) weeks.

**CHIEF JUSTICE**

S.Rynjah

**WP(C) No. 323 of 2013**

**6.3.2014**

**HON'BLE THE CHIEF JUSTICE**

Shri H.Bezbarua, Advocate, present for the petitioners.

Shri. A.Khan, Advocate, present for the respondents.

Learned counsel for the petitioners prays for and is allowed further 3(three) weeks' time to file the rejoinder affidavit to the counter affidavit filed on behalf of the respondents.

List after 3(three) weeks.

**CHIEF JUSTICE**

S.Rynjah

**WP(C) No. 332 of 2013**

**6.3.2014**

**HON'BLE THE CHIEF JUSTICE**

Shri P.Nongbri, Advocate, present for the petitioner.

Shri. S. Sen Gupta, Govt. Advocate, present for the respondents.

Learned counsel for the respondents prays for and is allowed further 2(two) weeks' time to file the counter affidavit.

List after 2(two) weeks.

**CHIEF JUSTICE**

S.Rynjah

**WP(C) No. 318 of 2013**

**6.3.2014**

**HON'BLE THE CHIEF JUSTICE**

Ms. SG Momin, Advocate, present for the petitioner.

Mr. S.Sen Gupta, GA, present for the respondents No. 1 to 4.

Learned counsel for the petitioners prays for and is allowed further 2(two) weeks' time to file the rejoinder affidavit.

List after 2(two) weeks.

**CHIEF JUSTICE**

S.Rynjah

**WP(C) No. 241 of 2013**

**6.3.2014**

**HON'BLE THE CHIEF JUSTICE**

Ms. R. Dhar, Advocate, present for the petitioners.

Mr. KP Bhattacharjee, GA, present for the respondents No. 1 to 4.

Ms. SG Momin, Advocate, present for the respondents No. 5, 7 and 9.

Learned counsel for the petitioners prays for and is allowed further 2(two) weeks' time to file the rejoinder affidavit to the counter affidavit filed on behalf of respondents No. 5, 7 and 9.

List after 3(three) weeks.

**CHIEF JUSTICE**

S.Rynjah

**WP(C) No. 254 of 2013**

**6.3.2014**

**HON'BLE THE CHIEF JUSTICE**

Mrs. S.Bhattacharjee, Advocate, present for the petitioner.

Mr. S.Sen, Advocate, present for the respondent –University.

Learned counsel for the respondent-University prays for and is allowed further 10(ten) days' time to file the counter affidavit.

List after 10(ten) days.

**CHIEF JUSTICE**

S.Rynjah



**WP(C) No. 266 of 2013**

**6.3.2014**

**HON'BLE THE CHIEF JUSTICE**

Shri P.Nongbri, Advocate, present for the petitioners.

Shri A.Khan, Advocate, present for the respondents.

Learned counsel for the petitioners prays for and is allowed further 3(three) weeks' time to file the counter affidavit.

List after 3(three) weeks.

**CHIEF JUSTICE**

S.Rynjah

**WP(C) No. 273 of 2013**

**6.3.2014**

**HON'BLE THE CHIEF JUSTICE**

Shri A.Khan, Advocate, present for the petitioner.

Shri S Sen Gupta, GA, present for the respondents No. 1 to 3.

Shri J.Lalsangliana, Advocate, present for respondent No.4.

Learned counsel for the respondents No. 1 to 3 prays for and is allowed further 3(three) weeks' time to file the counter affidavit.

List after 3(three) weeks.

**CHIEF JUSTICE**

S.Rynjah

**WP(C) No. 286 of 2013**

**6.3.2014**

**HON'BLE THE CHIEF JUSTICE**

Shri J. Lalsangliana, Advocate, present for the petitioner.

Shri KP Bhattacharjee, GA, present for the respondents.

Learned counsel for the respondents prays for and is allowed further 3(three) weeks' time to file the counter affidavit.

List after 3(three) weeks.

**CHIEF JUSTICE**

S.Rynjah

**WP(C) No. 295 of 2013**

**6.3.2014**

**HON'BLE THE CHIEF JUSTICE**

Shri H.Bezbarua, Advocate, present for the petitioners.

Shri R Deb Nath, CGC, present for the respondents.

Learned counsel for the petitioners prays for and is allowed further 3(three) weeks' time to file the rejoinder affidavit to the counter affidavit filed on behalf of the respondents.

List after 3(three) weeks.

**CHIEF JUSTICE**

S.Rynjah

**WP(C) No. 301 of 2013**

**6.3.2014**

**HON'BLE THE CHIEF JUSTICE**

Shri P.Yobin, Advocate, present for the petitioners.

Shri. S.Sen.Gupta, GA, present for the respondents.

Learned counsel for the petitioners prays for and is allowed further 4(four) weeks' time to file the rejoinder affidavit to the affidavit-in-opposition filed on behalf of respondent No. 2.

List after 4(four) weeks.

**CHIEF JUSTICE**

S.Rynjah

**WP(C) No. 302 of 2013**

**6.3.2014**

**HON'BLE THE CHIEF JUSTICE**

Shri P.Yobin, Advocate, present for the petitioners.

Shri. S.Sen.Gupta, GA, present for the respondents.

Learned counsel for the petitioners prays for and is allowed further 4(four) weeks' time to file the rejoinder affidavit to the affidavit-in-opposition filed on behalf of respondent No. 2.

List after 4(four) weeks.

**CHIEF JUSTICE**

S.Rynjah

**WP(C) No. 303 of 2013**

**6.3.2014**

**HON'BLE THE CHIEF JUSTICE**

Shri P.Yobin, Advocate, present for the petitioners.

Shri. S.Sen.Gupta, GA, present for the respondents.

Learned counsel for the petitioners prays for and is allowed further 4(four) weeks' time to file the rejoinder affidavit to the affidavit-in-opposition filed on behalf of respondent No. 2.

List after 4(four) weeks.

**CHIEF JUSTICE**

S.Rynjah